

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

23. C.P. 1841/2019

CORAM :SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **04.11.2019**

NAME OF THE PARTIES: Mukesh Jain & Ors.

V/s

Vovid Solutions Pvt. Ltd.

SECTION 59,241-242 OF COMPANIES ACT, 2013

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**ORDER**

The counsel for the petitioner represents and submits that despite of this bench order for the inspection of the records. The respondent had not produced any statutory records or accounts for the financial year for inspection 2017-18 and had not co-operated with the petitioner in any manner.

In view of the impertinent attitude on the part of the respondent nos.1 to 4. It is hereby made very clear that if the respondent does not co-operate with the petitioner and produced the entire statutory records and accounts as finalized up to date, appropriate measure will be taken and if necessary documents / records will be seized by this court.

As a last chance respondent is directed and given 10 days time to offer a fair opportunity to the petitioner to inspect the records.

List this matter on 18.11.2019.

Sd/-

SHYAM BABU GAUTAM  
Member (Technical)  
/RS/

Sd/-

BHASKARA PANTULA MOHAN  
Member (Judicial)